

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA BENCH "C", KOLKATA**

**BEFORE SH. J. SUDHAKAR REDDY, ACCOUNTANT MEMBER AND  
SH. S.S.GODARA, JUDICIAL MEMBER**

**ITA No. 739/KOL/2018**

**&**

**Cross Objection CO No. 57/Kol/2018**

**[Assessment Year: 2013-14]**

DCIT, Circle-10(1), Kolkata.	<b>vs</b>	M/s. A.P. Fashions Pvt. Ltd., 227, A.J.C. Bose Road, Kolkata-700 020.  PAN- AACCA 0846 K
<b>(Appellant)</b>		<b>(Respondent/Cross Objector)</b>

**CORRIGENDUM**

**PER SH. S.S. GODARA, JUDICIAL MEMBER:**

This Tribunal disposed off the above mentioned appeal on 10.07.2020.

We find that some inadvertent typographical errors have crept into the order of the Tribunal. We rectify the same as under.

2. At the first page of the order 'Appellant by' and 'Respondent by' should be read as follows:

*"Appellant by- Sh. Supriyo Pal, JCIT, Sr. DR.  
Respondent by- Sh. S. Jajodia, FCA & Sh. Sujoy Sen, Adv."*

3. The header of the order should be read as follows:

*"ITA No. 739/Kol/2018  
Cross Objection CO No. 57/Kol/2018  
Assessment Year: 2013-14  
M/s. A.P. Fashions Pvt. Ltd."*

4. The Sl. Nos. 1, 2 & 3 at the 'Copy forwarded to' section at page 13 should be read as follows:

*"1. Appellant- DCIT, Circle-10(1), Kolkata.  
2. Respondent- M/s. A.P. Fashions Pvt. Ltd., 227, A.J.C. Bose Road,  
Kolkata-700 020."*

3. CIT(A)-4, Kolkata. (Sent through e-mail).”

**Order pronounced in the open court on 10.07.2020.**

Sd/-  
**(J. SUDHAKAR REDDY)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(S.S.GODARA)**  
**JUDICIAL MEMBER**

Date: 10.07.2020

*Bidhan*

Copy forwarded to:

1. **Appellant**- DCIT, Circle-10(1), Kolkata.
2. **Respondent**- M/s. A.P. Fashions Pvt. Ltd., 227, A.J.C. Bose Road, Kolkata-700 020.
3. CIT(A)-4, Kolkata. (Sent through e-mail).
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (Sent through e-mail).

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches